



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. 797 of 200

Applicant(s) Bhaskar Ch. Liri Respondent(s) U.O.I.

Advocate for Applicant(s) M. P. K. Padhi Advocate for Respondent(s) Mrs. A. K. Bose

NOTES OF THE REGISTRY

P.O/B.D. for Rs.50/- filed
For Registration please.

DR
9/9/02
DR
09.09.02

on. Memo.

For Admin P.

DR
9/9/02

Bench

ORDERS OF THE TRIBUNAL

REGISTER

Order No.1 dated 11.9.2002

Perused the office Note. This
O.A. be registered and a Sl. No. be assigned.

VICE-CHAIRMAN

MEMBER (JUDICIAL)

Order dated 11.9.2002

Existence of grievances is not
enough to approach the Court directly. One
must try to redress his grievances before the

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dt. 11-9-02
sent on copy deserved to
all the despts. by post.

The same copy of order
deserved to the Counsel
for both side.

Bl
16/9/02
S.O.

Bl
16/9/02

M.A. 1152/02 for
consideration.

Care record

A copy of order

13.1.03

M.A. 1152/02 for
appo. orders. Copy
served.

On Memo.

11/9/02

Bench

authorities in the Department. Here is a case where the applicant being aggrieved by the selection of Respondent No.5 as GDSBPM, Raikala B.O. has approached this Tribunal directly, without approaching the higher competent authorities. In the said premises, we dispose of this Original Application, without entertaining the same, with a direction to Respondents(Res. No.2) to consider the grievances as raised by the applicant in the present O.A. by treating the same as his representation. Res. No.1 should examine the matter and pass necessary orders within a period of three months from the date of receipt of copies of this order. Until the higher authority (Res. No.1) takes a decision in the matter, the appointment of Res.5 to the post in question shall be treated as final.

Send copies of this order, along with copies of O.A., to Respondents. Free copies of this order be made available to the counsel for the applicant as well as Shri A.K.Bose, Senior Standing Counsel appearing on behalf of the Union of India, on whom a copy of O.A. had already been served.

IN H
VICE-CHAIRMAN

MEMBER(JUDICIAL)

11/09/2002